

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

for Adoniram —  
copy of OA served.

*Benn*

*h*  
19/4/04

Notice issued to all  
the resps. by Regd.  
P.D. Posts.

*19/4/04  
S.O.*

*M  
28/4/04*

ADS not returned.

Registration

*M  
23/6/04*

Order dt. 24.6.04

Applicant is  
absent on call. Ads  
not returned yet from  
the respondents  
although notices were  
sent on 29.4.04 by  
Regd. post and hence  
services are deemed  
sufficient on them.

Call on 23.7.04  
for appearance and  
fixing of counter.

*24/6/04*

*REGISTRAR*

Appearance / Counter not  
fixed.

Order dated 4.2.2005

The father of the applicant  
had to face premature retirement during the  
year 1991 for the reason of his ailing health.  
On his retirement, as it appears, representations  
were filed seeking employment on rehabilitation  
assistance scheme in favour of one of the  
members of the family of the Govt. servant.  
The said representation stated to have been  
turned down in the year 1992. Despite that,  
it reveals that further representations were  
filed with the same purpose, but without  
any effect. During ~~the~~ April, 1995, the father  
of the applicant (retired Govt. servant) died  
and his wife/mother of the applicant died ~~in~~  
~~during~~ November, 1997. Even after that  
repeated representations were filed till  
November, 2000 and during the year 2001,  
O.A.No.29/01 was filed, which was disposed  
of on 12.3.2003 by this Tribunal requiring  
the Respondents to give reconsideration to  
the grievance of the applicant. At that  
stage, the previous rejection order of 1992/93  
was set aside, because the same were  
bereftment of any reason. Following to the  
disposal of O.A.No.29/01 on 12.3.2003, the  
applicant represented to the authorities;  
whereupon the authorities also reconsidered  
passed  
the matter and order on 11.9.2003, a copy  
of which has been annexed as Annexure-A/12  
to the O.A. Challenging the said rejection  
order under Annexure-A/12 dated 11.9.2003,  
the present O.A. under Section 19 of the

*Regd/kray*

*M  
22/6/04*

3  
NOTES OF THE REGISTRY

Dt. 23.7.04

The learned Sr.C.G.S.C. for Respondents prays for time to file counter. Prayer allowed. Time granted till 27.8.04 for counter.

3  
28/7/04  
REGISTRAR

Copy served.

For further orders.

My  
26/8/04  
Registrar

Order dt 27.08.04

Applicant is absent on call. Counter has already been served after service of copy. Call this matter on 27.9.04 for filing of rejoinder, if any.

3  
27/8/04  
REGISTRAR

Rejoinder ~~not filed~~,  
copy served. For further order.

My  
24/9/04  
Registrar

## ORDERS OF THE TRIBUNAL

A.T. Act, 1985 was filed during March, 2004.

By filing a counter, the Respondents have supported their stand/rejection order; and by filing rejoinder the applicant has tried to substantiate his case.

Heard Shri T.K.Mishra, learned counsel for the applicant and Shri U.B.Mohapatra, learned Sr.Standing Counsel representing the Respondents-Department and perused the materials available on record.

The reasons for which the present grievance of the applicant has been turned down appear to be just and proper and in the circumstances, no direction can be issued to the Respondents to provide a compassionate appointment to the applicant long after 15 years. The O.A. is, accordingly, dismissed being devoid of any merit; especially when the applicant has placed no materials to show that at any point of time his family was in distress/indigent condition. No costs.

Member (JUDICIAL)

04.02.2005